

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 71/2023/EZ

(Earlier O.A. No. 357/2023/EZ)

IN THE MATTER OF:

P.S. Saboo

...Applicant(s)

Versus

Union Territory of Andaman & Nicobar Islands

.....Respondent(s)

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Respondent No.3

Through



Gigi C. George Advocate

Standing Counsel (UOI)

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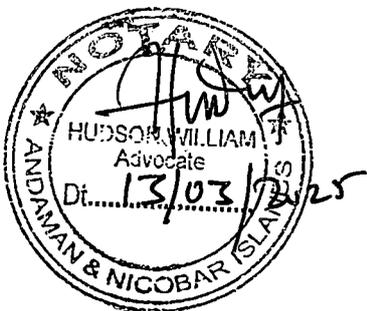
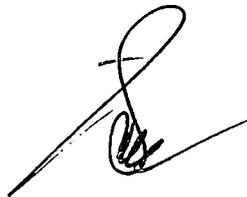
**AFFIDAVIT BY WAY OF REPLY ON BEHALF OF RESPONDENT NO. 3
ANDAMAN & NICOBAR COASTAL ZONE MANAGEMENT
AUTHORITY (ANZMA)**

Most Respectfully Showeth:

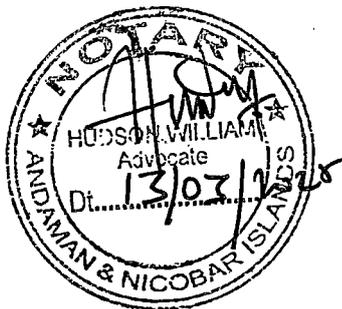
I, Ritu Raj Singh S/o late Sri Sahdeva Singh Aged about 53 Years Working as Additional Principal Chief Conservator of Forests (FC&CRZ) cum Member Secretary, ANZMA in Andaman & Nicobar Islands having office at Office of the PCCF, ANI, Haddo, Sri Vijaya Puram the deponent herein do hereby solemnly affirm and state on oath as under: -



1. That I am competent to swear the present counter affidavit on behalf of Andaman & Nicobar Coastal Zone Management Authority (ANCZMA) and I am aware of the facts and circumstances of the case based on record.
2. That, I have perused the contents of the above captioned O.A. and I am duly authorized to depose by way of the present affidavit.
3. That the instant Original Application OA No.71/2023/EZ (Earlier O.A. No. 357/2023) has been registered under Sections 14 and 15 of the National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 12.02.2023 sent by P.S. Saboo, Branch President, All India Crime Reforms Organization, Andaman & Nicobar Islands, Port Blair.
4. That the complainant has stated and raised issues that the Andaman and Nicobar Islands consist of two island groups with a total geographical area of 8,249 square kilometers, encompassing 572 islands, islets, and rocks covering approximately 948.8 square kilometers. These islands are the exposed peaks of a submerged mountain range extending from Myanmar to Sumatra. Most islands are bordered by fringing reefs on the eastern side and barrier reefs on the western side. The Andaman Sea, classified as a coral sea, contains an archipelago of 24 atolls and submerged coral-origin banks. Additionally, 15 islands, including Mahatma Gandhi National Park, North Bay, Smith and Ross Islands, and Cinque Island, are of volcanic origin.



5. That further this has been alleged by the complainant that unregulated quarrying activities, reconstruction efforts, and new construction projects in South Andaman, driven by population growth and the rising demand for stone and stone products, are causing significant ecological and environmental disruptions. The villages of Brookshabad, Prothrapur, and Brichgunj, situated on the outskirts of Port Blair, have become centers for quarrying operations. Activities such as blasting, stone crushing, and the transportation of stone materials have resulted in excessive dust, drying of water reservoirs, depletion of the water table, choking of streams and drainage channels, and the deterioration of vegetation. These environmental concerns are further exacerbated by the Andaman & Nicobar Islands' classification within a high seismic hazard zone.
6. That based on the allegations presented in the application, the principle bench of Hon'ble NGT issued notice to the concerned parties and transferred the matter to Eastern Bench of Hon'ble NGT. Hon'ble Tribunal vide order dated 29.05.2023 constituted a Joint Committee, comprising the State Pollution Control Board (SPCB), the Regional Officer of the Ministry of Environment, Forest & Climate Change (MoEF&CC), Kolkata, and the Andaman & Nicobar Coastal Zone Management Authority to conduct a site visit, collect relevant information, and submit a factual report along with details of any action taken.
7. That in compliance with the Hon'ble Tribunal above said order, Answering Respondent i.e. ANZMA nominated Shri Ravi Horo, CF (Eco-tourism,



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Biosphere Reserve, Coastal Zone), as a member of the Joint Committee via letter dated 28th July 2023. Copy of the letter dated 28.07.2023 is annexed herewith as **Annexure I**.

8. The Joint Committee visited the concerned area, collected factual details, and obtained relevant inputs from the concerned departments. Copy of Joint Committee report along with other documents is annexed herewith as **Annexure II**.
9. That it is submitted that the Hon'ble Tribunal vide its order dated 25.09.2023 impleaded answering respondent as Respondent No. 3 and issued notice.
10. That it is submitted that in exercise of the power conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986, the Central Govt. constituted the Andaman & Nicobar Coastal Zone Management Authority (ANCZMA) vide Notification No. S.O. 831(E) dated 23rd Feb., 2022 for a period of 03 years. The tenure of the Authority expired on 23.02.2025. Copy of the notification dated 23.02.2022 is annexed herewith as **Annexure III**.
11. That the Proposal for reconstitution of ANCZMA has been submitted to the Ministry vide letter dated 23.01.2025. The reconstitution of ANCZMA is pending with the Ministry. Copy of the proposal letter dated 23.01.2025 is annexed herewith as **Annexure IV**.



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12. That further in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, the Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the Coastal Regulation Zone Notification, 1991, on 19th February 1991. This was later superseded by the Island Protection Zone (IPZ)/Coastal Regulation Zone (CRZ) Notification, 2011, notified vide S.O No. 20(E) dated 6.01.2011.

13. That as per the Island Protection Zone (IPZ)/Coastal Regulation Zone (CRZ) Notification, S.O. 20(E) dated 06.01.2011 and Notification S.O. 2558(E) dated 22.08.2013, issued by MoEF&CC, environmental management for the Union Territory of Andaman and Nicobar Islands shall be as follows:

- i. The entire Andaman and Nicobar Islands, except for ten islands mentioned below, shall be managed as per the Integrated Island Management Plans (IIMPs).
- ii. Due to their large geographical area, the following islands shall be managed under the Island Coastal Regulation Zone (ICRZ):
 - a) Baratang Island
 - b) Middle Andaman Island
 - c) Havelock Island
 - d) Neil Island
 - e) Car Nicobar Island



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- f) Long Island
- g) North Andaman Island
- h) Little Andaman Island
- i) South Andaman Island
- j) Great Nicobar Island

14. That the implementation and enforcement of CRZ/IPZ Notification, 2011, require Coastal Zone Management Plans (CZMPs) to be prepared by the respective coastal State Governments or Union Territories in consultation with scientific institutions or agencies, including the National Centre for Sustainable Coastal Management (NCSCM) under MoEF&CC.
15. That as per the provisions of the IPZ/CRZ Notification, 2011, it is mandatory for coastal States/Union Territories (UTs) to submit the CZMPs to MoEF&CC for approval. Upon approval, the provisions of IPZ/CRZ Notification, 2011 shall be applicable to the respective area.
16. That the A&N Administration prepared CZMPs for 14 islands, including South Andaman, through NCSCM, Chennai and approved by the Ministry as per the provisions of IPZ Notification 2011.
17. That in 2019, MoEF&CC issued the Island Coastal Regulation Zone Notification (S.O. 1242 (E) dated 08.03.2019), superseding the IPZ Notification 2011. It declared the coastal stretches of eight larger oceanic islands (South Andaman, Middle Andaman, North Andaman, Baratang,



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Little Andaman, Great Nicobar, Havelock, and Car Nicobar) and the water area up to territorial limits as the Island Coastal Regulation Zone.

- i. Para 5 of the notification states that the eight larger oceanic islands shall be managed through respective ICRZ Plans.
- ii. Para 6 of the notification states that smaller islands (less than 100 sq km) shall be managed through Integrated Island Management Plans (IIMP).
- iii. Until the ICZMPs (ICRZ & IIMP) are approved by MoEF&CC, the provisions of the 2019 notification will not come into force, and the 2011 IPZ notification shall continue to be followed.

18. That the A&N Administration initiated the revision/update/preparation of CZMPs (ICRZ & IIMP) for 30 islands, including South Andaman, by executing a contract agreement with NCSCM, Chennai. The revision of the CZMP for South Andaman as per the 2019 ICRZ notification is currently in progress.

19. That since the CZMP for South Andaman has not been revised as per the 2019 ICRZ Notification, the provisions of the 2011 IPZ Notification and the approved CZMP under it remain in force.

20. That as per the approved CZMP for South Andaman and the IPZ Notification 2011, the ICRZ area of South Andaman on the landward side is as follows:



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- i. In municipal and rural areas, the CRZ extends up to 500 meters landward from the High Tide Line (HTL) and is categorized as ICRZ-II and ICRZ-III, respectively.
 - ii. For creeks and tidal water bodies connected to the sea, the ICRZ extends up to 100 meters from HTL.
21. That the Joint Committee's report as annexed as Annexure II states that the Brookshabad area is located beyond 500 meters from HTL, meaning the provisions of the IPZ Notification 2011 and the approved CZMP do not apply there.
22. That Mangroves are classified as ICRZ-I (a) areas, and any activity within such areas is subject to the IPZ Notification 2011/ICRZ Notification 2019. The Committee found no evidence of indiscriminate mangrove destruction in the Mayabunder area. Hence it is presumed that no violation of CRZ violation took place.
23. That a District Level Committee is constituted by the Andaman and Nicobar Administration, vide Order No. 343 dated 19.12.2012 to assist ANZMA in enforcing CRZ/IPZ provisions. Copy of the Order dated 19.12.2012 is annexed herewith as **Annexure-V**.
24. That it is submitted that no instances of earth cutting or filling in the CRZ area of South Andaman or CRZ violation in ICRZ area have been reported to ANZMA by the District Level Committee (DLC).



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25. That the present counter affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case
26. That the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings

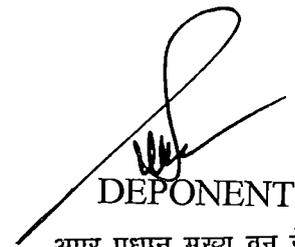
DEPONENT

अपर प्रधान मुख्य वन संरक्षक
Additional Principal Chief Conservator of Forests
(तटवर्ती विनियमन अंचल एव संरक्षण)
(Coastal Regulation Zone & Forest Conservation
वन सदन, हैडो / Van Sadan, Haddo

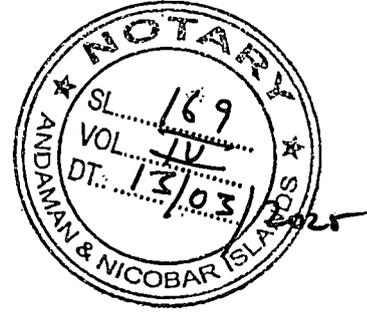


Verification

I, Ritu Raj Singh S/o late Sri Sahdeva Singh Aged about 53 Years, do hereby verify on 13-03-2025 at Sri Vijaya Puram the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.


DEPONENT

अपर प्रधान मुख्य वन संरक्षक
Additional Principal Chief Conservator of Forests
(तटवर्ती विनियमन अंचल एव संरक्षण)
(Coastal Regulation Zone & Forest Conservation
वन सदन, हैडो / Van Sadan, Haddo



Affirmed before me after the contents were read over & explained in simple Hindi / English language, on this 13th day of March 2025


HUDSON WILLIAM
ADVOCATE & NOTARY PUBLIC
A & N ISLANDS, NICOBAR DISTRICT

IX

Annexure IX

No. 12

F.No. APCCF/EPA/2/CM/A/Vol.VII/ 364

वन एवं पर्यावरण विभाग

DEPARTMENT OF ENVIRONMENT & FORESTS

अपर प्रधान मुख्य वन संरक्षक (तटवर्ती अंचल विनियम एवं वन संरक्षण)/नोडल अधिकारी,
वन(संरक्षण)अधिनियम/सदस्य सचिव, अण्डमान तथा निकोबार तटवर्ती अंचल प्रबंध प्राधिकरण
APCCF (CRZ & FC)/NODAL OFFICER, FCA & MS, A&NCZMA
वन सदन, हैडो, पोर्ट ब्लेयर/VAN SADAN, HADDO, PORT BLAIR

पोर्ट ब्लेयर/ Port Blair, दिनांक/Dated 28 July, 2023

सेवा में/To,

The Member Secretary,
Andaman & Nicobar Pollution Control Committee,
Department of Science & Technology,
Dollgunj, Port Blair.

विषय/Sub: NGT matter in Original Application No. 357/2023- P.S. Saboo
Versus(Applicant) Union Territory of Andaman & Nicobar Islands
(Respondent) -reg.

संदर्भ/Ref: Letter No.7-68/PCC/NGT(O.A.357/2023)/2023/297 dated 07.07.2023.

महोदय/Sir,

Kind attention is invited to your letter mentioned under reference. In this regard, I am directed to inform you that Shri Ravi Horo, IFS, Conservator of Forests(Eco-tourism, Biosphere Reserve, Coastal Zone), is nominated as a member to the Joint Committee from the ANCZMA.

This is for your kind information and further necessary action.

भवदीय/-Yours faithfully,

21/06
28.7.2023
सहायक वन संरक्षक/Assistant Conservator of Forests
(तटवर्ती अंचल /CZ.)
वन सदन, हैडो, पोर्ट ब्लेयर/Van Sadan, Haddo, Port Blair

Copy to :

1. The Principal Chief Conservator of Forests, Andaman & Nicobar Islands, Van Sadan, Haddo for favour of information.
2. The Principal Chief Conservator of Forests (WL), Vanya Prani Bhawan, Chatham for favour of information.
3. Shri Ravi Horo, Conservator of Forests (Eco-tourism, Biosphere Reserve, Coastal Zone), Vanya prani Bhawan, Chatham for information and necessary action. Copy of order dated 29.05.2023 on OA No. 357/2023 of Hon'ble NGT is enclosed herewith for kind reference please.

Report of the Joint Committee constituted in O.A. 357 of 2023NGT(SZ), in the matter of P.S. Saboo vs Union Territory of Andaman & Nicobar Islands, in Hon'ble, NGT, Principal Bench, New Delhi dated 29.05.2023.

1. Background:

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide order dated 29.05.2023 constituted a Joint Committee comprising State PCB, Regional Officer, MoEF&CC, Kolkata and Andaman & Nicobar Coastal Zone Management Authority who shall visit the site, collect relevant information and submit a factual as well as action taken report, if any.

Further, vide Hon'ble NGT Eastern Zone order dated 05-09-2023 in O.A No. 71/2023 granted further two-weeks time for filing the Committee Report on affidavit.

2. Constitution of the Joint Committee:

In compliance with the directions of the Hon'ble NGT, the Joint Committee has been constituted comprising the following members based on the Officers deputed/ nominated from the Authorities concerned:

- i. Shri. Ravi Horo, IFS, Conservator of Forest (Eco-Tourism, Biosphere Reserve, Coastal Zone), Andaman & Nicobar Coastal Zone Management Authority
- ii. Shri. Abhishek Bhukal, DANICS, Member Secretary, A&N Pollution Control Committee
- iii. Dr. E. Arockia Lenin, Scientist D, Regional Office, MoEF&CC, Chennai.

3. Terms of Reference (TOR) to the Committee

The Terms of reference (ToR) to the Joint Committee referred therein the Order dated 29.05.2023 of Hon'ble NGT in the above matter inter-alia includes the following:

"to obtain a factual report for which purpose, we constitute a joint Committee comprising State PCB, Regional Officer, MoEF&CC, Kolkata and Andaman & Nicobar Coastal Zone Management Authority who shall visit the site, collect relevant information and submit a factual as well as action taken, if any, report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF."



Site visit of the Joint Committee

In compliance to the Order dated 29.05.2023 of Hon'ble NGT in the above matter, a meeting of the Joint Committee was held on 31.08.2023 at the office of Member Secretary, A&N Pollution Control Committee. During the meeting, Member Secretary, A&N Pollution Control Committee deliberated upon the background of this case and discussed further course of action in compliance to the direction of Hon'ble NGT. Followed by the meeting, Joint Committee has carried out site visit of the quarry area located in the Brookshabad area, South Andaman district and stone crushing units located at Prothrapur, South Andaman district.

Observations of Joint committee

a) **Quarry:**

The Joint committee visited the quarry area located in the Brookshabad area of South Andaman. This quarry was started in the year 2020. The last Approval was issued by the office of Deputy Commissioner, South Andaman for quarrying activities at Brookshabad village in File No. 140/ACS/Quarry/SA/TS-1/2019 on 04.10.2021. The quarry sites are located beyond 500m from HTL as per the CRZ Notification 2011.

As per the quarry plan notified in A & N Gazette notification No. 280 dated 28-10-2019, extraction of up to 12000 cbm minor mineral was allowed from each site per annum. Further, the Study on Potentiality of Stone Availability in A&N Islands conducted by Department of Mining Engineering-IIT Kharagpur in the year 2021, the total stone resources available at Brookshabad (A and B Blocks) Port Blair is 3.12 million m³. Only 0.136460 million m³ of quarry materials have been extracted at Brookshabad for the year 2021-22, as per the report furnished by Assistant Commissioner (Settlement), which shows that the extracted quantum of quarry products is well within the limits set as per the quarry plan. The year wise production details obtained from office of Assistant Commissioner (Settlement) vide letter No. 133/ACS/QUARRY/TS-1/2019/1133 dated 08-08-2023 is given in Annexure -I.

During the site visit, no mining operations were observed in the quarry area. It is submitted that quarry operations are closed since 30.11.2022 (except 01 site which was closed on 06.02.2023). Tendering process for reallocation of the quarry is under process.

Length and width of quarries are not in uniform size, however, an area of 0.2050 ha (hectare) is earmarked for quarrying without use of explosive and an area of 0.2500 ha (hectare) is earmarked for quarrying with the use of explosive respectively in the last allotment.

Requirement of Environmental Clearance:

As per the MoEF&CC notification S.O. 3977(E)New Delhi. dated 14th August, 2018, the Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI is reproduced as below,

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form – 1M, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA * Presently SEAC/SEIAA as per MoEF&CC OM dated 28-04-2023	DEIAA SEIAA SPCB MoEF&CC Agency nominated by MoEF&CC
> 5 ha and < 25 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
25ha and ≤ 100ha	'B1'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFC	

This quarry has obtained environmental clearance from DEIAA vide Letter No. 156/ACS/Quarry/TS-II/2019/1258 dated 30-12-2021. Copy enclosed as Annexure-II

Response of the Joint Committee to the Issues raised in the Original Application

ANPCC vide letter No. 7-68/PCC/NGT(O.A.No.357/2023)/2023/558 and 559 dated 11-09-2023 sought information from Deputy Commissioner (South Andaman) & Deputy Commissioner (North & Middle Andaman district) w.r.t Issues raised in Hon'ble NGT order dated 29-05-2023 and 05-09-2023. Based on the information received from Deputy Commissioners vide letter No.2-29/Earth/2023/1045 dated 18-09-2023 and letter No.4-350/Estt/DC(N&MA)/2023/1391 dated 15-09-2023, point-wise information is mentioned in tabular form below. Copies of letters are enclosed as Annexure-III and Annexure IV.

S.N o.	Issues raised in the Application	Response of the Joint Committee based on information received from line departments
Issue raised in Order dated 29-05-2023		
1.	Indiscriminate quarry operations, rebuilding and reconstruction work as well as new building coming up due to increase in population and demand of stone and stone products.	The quarry operations in the South Andaman District are regulated as per the notified quarry plan (enclosed in Annexure I) under A & N Islands Minor Mineral Rules, 2012. After identification of suitable quarry blocks, a feasibility study was carried out by IIT Kharagpur. Based on the study the total availability of minerals assessed, it was decided to allow quarrying operations on the principles of sustainability and inter-generational equity.
2.	Villages like Brookshabad, Prathopur and Brichgunj located on outskirts of capital Port Blair have become centres of island quarrying activities.	The quarry blocks are located in the Brookshabad village only and Prothrapur & Brichgunj villages are located in the vicinity of quarry blocks. Only the village of Brookshabad under Port Blair Tehsil is having its natural resources of stone and feasibility of stone mining. The sites selected for quarry operations were finalized as per the norms prescribed, CRZ notification 2011 and the feasibility study for potentiality on quarry blocks through an official detailed survey and mapping by IIT Kharagpur
3.	Blasting, stone crushing, lorries ferrying stone products, skyline covered with dust, drying water reservoirs, withering trees and plants, depleting water table, choked streams and nallahs are not only causing environmental damage but also causing respiratory diseases due to air pollution..	The blasting operations, if any required, are permitted through official procedure and after verification of all requisite guidelines. These mandatory guidelines include frequent water spraying, protection of water bodies etc. The PM 10 is complying with the standards as per the data collected by air quality monitoring stations at Brookshabad. (Annexure V)
Issues Raised in Order dated 05-09-2023		
4.	Earth cutting of hilly land and earth filling in natural drains and paddy land in and around Port Blair.	It is to report that permit for extraction of earth measuring 75,538 cbm was issued in and around Port Blair since 2021 to various individuals for agriculture improvement/developing of agriculture holding and permits were also issued to various Govt. departments for different projects viz. Construction of road etc. It is pertinent to mention that such permits were given as per Rule 47 "Quarrying for domestic or agricultural purpose" of The A&N Islands Minor Minerals Rules, 2012. (enclosed in Annexure IV) Earth Cutting permissions are issued after obtaining a duly recommended 18 points report from the concerned Tehsildar (Format is attached as Annexure IV). All the earth concerned cases after proper verification are placed before the competent authority/committee through the Deputy Commissioner (SA) (Copy of the Order No. 292 dated 03.02.2021 is enclosed as Annexure IV)
5.	Hill cutting under Chouldari Panchayat.	Within the preceding biennium, the Andaman and
6.	Earth cutting by land dealers in the	Nicobar Administration duly issued a total of 25

	Nayasher region in South Andaman.	permits (comprising a cumulative volume of 75,538 cubic meters) for the extraction of earth.
7.	Massive hill cutting in Manglutang, Humfrygunj, Wandoor and Guptapara	<p>These permits were granted to various entities, including Panchayati Raj Institutions (PRIs), the Andaman Public Works Department (APWD), the National Highways and Infrastructure Development Corporation Limited (NHIDCL) as well as private tenants.</p> <p>The intended purpose for these extractions encompassed developmental initiatives, agricultural enhancements, and the construction of road infrastructure among other endeavors.</p>
8.	Earth cutting and earth filling encroachments of natural drains leading from nearby Vasundhara Dam and almost all the natural nallah/drain paths leading from the dam up to sea have been encroached and levelled with the results that if there is continuous rain, the water overflowing from the dam will lead to massive flooding.	<p>It has been reported by the Tehsildar that during the last two-year period, there have been no instances of earth filling occurring within the natural watercourses or drainage systems (nallah/drain) within the Chouldari, Manglutan, Wandoor, and Nayashahar villages. Moreover, no significant occurrences of earth sliding or flooding have been reported within the same villages during the same period.</p> <p>It is also pertinent to mention that a total penalty of Rs. 45,95,480/- in 14 Nos. of cases so far was imposed upon various individuals in the year 2022-23, u/s 201(6) of A & N LR & LRR 1966 and Section 34 of A & N Islands Minor Minerals Rules, 2012 (enclosed in Annexure IV), for unauthorized dumping and extraction of earth. Report of revenue department is enclosed as Annexure IV.</p>
9.	Indiscriminate felling of mangrove trees at Mayabunder.	There have been no instances of indiscriminate felling of trees reported in Mayabunder.
10.	Felling of Mangrove trees by the Electricity department for installation of electric pole	Electricity department submits that no new high tension lines have been drawn in the recent past. Some of the old RCC damaged poles have been replaced in Tugapur area".
11.	Steps taken for protection of mangroves.	<p>Regular patrolling are done by the frontline execution staff in creeks with mangroves using engine dinghies and foot patrolling is done in landward side by respective beat officer having jurisdiction to prevent damage to mangroves through anthropogenic causes.</p> <p>Fisherman and general public are sensitized about the importance of mangrove ecosystem and the need of its protection.</p> <p>Further, the mangroves which are degraded post Tsunami of 2004 are restored by taking up annual plantations.</p> <p>In addition to the above, particularly the degraded mangroves near the human habitations. are restored by planting in gaps with fencing of plantations to ensure its restoration.</p>



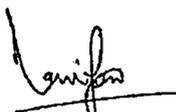
b) Stone Crushing Units:

The Joint committee visited four crushing units randomly located in the Prothrapur, in South Andaman district. All the stone crushing units are operating in Andaman and Nicobar Islands after obtaining Consent to Operate from ANPCC. The list of crushing units operating in ANI is given in Annexure -VI. Compliance status w.r.t Consent to Operate issued by ANPCC are given in Annexure VII

Recommendations of the Committee:

- Although no violations were observed during the site visit, quarterly review of the quarry and stone crusher operators should be done. In case there is any finding where non compliance of regulations is observed, Environmental Compensation, based on methodology given by CPCB should be imposed. Repeated violations of the norms should result into blacklisting of the unit.
- Strengthening Monitoring mechanisms: Apart from submission of SPM test results in the quarterly reports submitted by the Stone crusher units, an independent air quality monitoring station should be installed in the vicinity of the quarry site for cross verification of results submitted in the quarterly reports.
- A system should be put in place in order to enable centralised monitoring of passage of materials from the quarry blocks. In this regard, e-way permit system could be explored for trucks/ carriers at entry/ exit points of the quarry. Also, trucks/ carriers should have mandatory enabled GPS.
- At present, the methodology for calculation of extracted material is based on volume of the truck or carrier. A robust scientific mechanism should be put in place to arrive at an accurate picture in terms of measurement of the material.
- Maintenance and upkeep of pollution containment measures: Although there were no violations observed, Sprinklers, dust collectors, wind breaking sheets, green belt etc. being significant in keeping air pollution around the quarry or stone crushing sites in check. Hence, their maintenance is equally important, which should form part of the quarterly report.
- Social Responsibility: It should be a mandated social responsibility of the units involved in quarry and stone crushing operations, to properly maintain adequate vegetation around the periphery to prevent the spread of dust/ particulate matter in the surrounding area.

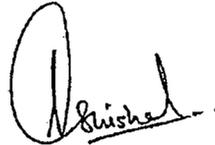
- Measures to be undertaken during transportation: Although, quarry was not operational during the site visit, committee strongly emphasizes that Trucks carrying the material beyond the permissible limit, if any should be strictly fined and repeated violation should result into seizure of license. Proper covering of material loaded on trucks is essential to prevent dust/ particulate matter from spreading across the transit route.
- Safety measures for workers: Since, the quarry was not operational, it cannot be ascertained whether proper protective gears are being provided to the workers or not, however, it shall be the responsibility of the employer to provide its workers with industrial safety gears like helmet, face mask, eye safety gear etc. and provide them with accidental insurance cover. The operators should also maintain a risk assessment register and have an occupational safety policy in place.



Shri Ravi Iloro, IFS,
 Conservator of Forest (Eco-Tourism,
 Biosphere reserve, Coastal Zone)
 Representative of ANCZMA



Dr. E Arockia Lenin,
 Scientist 'D',
 MoEF&CC RO-Chennai



Shri. Abhishek Bhukal, DANICS
 Member Secretary ANPCC

रजिस्ट्री सं. डी.एल.-33004/99

REGD. No. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 803]
No. 803]

नई दिल्ली, बुधवार, फरवरी 23, 2022/फाल्गुन 04, 1943
NEW DELHI, WEDNESDAY, FEBRUARY 23, 2022/PHALGUNA 04, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 23 फरवरी, 2022

का.आ. 832(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है), की धारा 3 की उपधारा (1) और (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, अंदमान और निकोबार तटीय जोन प्रबंध प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का इस आदेश के राजपत्र में प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए गठन करती है, जिसमें निम्नलिखित व्यक्ति होंगे, अर्थात् :-

क्रम सं.	सदस्य	पारिस्थिति
(1)	(2)	(3)
1.	मुख्य सचिव, अंदमान और निकोबार प्रशासन	अध्यक्ष, पदेन;
2.	प्रधान सचिव, (राजस्व) अंदमान और निकोबार प्रशासन या उसका नामनिर्देशित	सदस्य, पदेन;
3.	प्रधान सचिव/आयुक्त-सह-सचिव/सचिव, (पर्यावरण और वन), अंदमान और निकोबार प्रशासन या उसका नामनिर्देशित	सदस्य, पदेन;

4.	सचिव (मत्स्यपालन) अंदमान और निकोबार प्रशासन या उसका नामनिर्देशित	सदस्य, पदेन;
5.	प्रो. रामचंद्रन, भूतपूर्व कुलपति, मद्रास विश्वविद्यालय, चेन्नई, तमिलनाडु	सदस्य;
6.	डॉ. एस. श्रीनिवासलु, निदेशक, समुद्र प्रबंधन संस्थान (आईओएम), अन्ना विश्वविद्यालय, चेन्नई	सदस्य;
7.	प्रमुख, अंदमान और निकोबार पर्यावरण टीम (एएनईटी), पोर्ट ब्लेयर	सदस्य;
8.	प्रधान मुख्य वन संरक्षक (वन, समाशोधन और तटीय विनियम-जोन), पर्यावरण और वन विभाग	सदस्य-सचिव पदेन;

2. प्राधिकरण का मुख्यालय पोर्ट ब्लेयर में होगा।

3. प्राधिकरण के लिए गणपूर्ति इसके सदस्यों की कुल संख्या का एक तिहाई होगी।

4. पदेन सदस्यों से भिन्न सदस्यों को, केन्द्रीय सरकार द्वारा नियत मानदंडों के अनुसार भत्ते का भुगतान किया

जाएगा।

5. हितों के टकराव से बचने के लिए सदस्य, किसी ऐसी परियोजना जिसके लिए उन्होंने परामर्शी सेवा प्रदान की है, के मूल्यांकन की प्रक्रिया में प्राधिकरण की बैठक से स्वयं इन्कार करेंगे;

6. प्राधिकरण, अंदमान और निकोबार संघ राज्यक्षेत्र में तटीय पर्यावरण की क्वालिटी को संरक्षित करने और सुधारने तथा तटीय विनियम-जोन क्षेत्रों में पर्यावरण प्रदूषण के निवारण, उपशमन और नियंत्रण के उद्देश्यों के लिए निम्नलिखित उपाय करेगा, अर्थात् :-

i. प्राधिकरण, परियोजना प्रस्ताव के अनुमोदन के लिए आवेदन की प्राप्ति के पश्चात् यदि वह अनुमोदित तटीय जोन प्रबंधन योजना के अनुसार है और भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय द्वारा जारी की गई द्वीप संरक्षण जोन अधिसूचना की अपेक्षाओं के भीतर है, जो संख्यांक का.आ. 20(अ), तारीख 6 जनवरी 2011 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा प्रकाशित की गई थी, तो उसका परिक्षण करेगा और संबद्ध प्राधिकरण को ऐसी परियोजना के अनुमोदन के लिए, जैसा कि उक्त अधिसूचना में विनिर्दिष्ट है, ऐसे आवेदन की प्राप्ति की तारीख से साठ दिनों के भीतर सिफारिश करेगा;

ii. प्राधिकरण, उक्त अधिसूचना में यथाविनिर्दिष्ट तटीय विनियम जोन क्षेत्रों में सभी विकसित क्रियाकलापों को विनियमित करेगा;

iii. प्राधिकरण, उक्त अधिसूचना के उपबंधों का प्रवर्तन और मानीटर करने के लिए उत्तरदायी होगा;

iv. प्राधिकरण, तटीय विनियम जोन क्षेत्रों और तटीय जोन प्रबंध योजना के वर्गीकरण में परिवर्तन या उपांतरणों के लिए संघ राज्यक्षेत्र प्रशासन से प्राप्त प्रस्तावों की परीक्षा करेगा और राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को उस पर विनिर्दिष्ट सिफारिशें देगा;

v. प्राधिकरण, उक्त अधिनियम या उसके अधीन बनाए गए नियमों के अभिकथित अतिक्रमण में मामलों में जांच करेगा और उक्त अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों के अतिक्रमण या उल्लंघन को अंतर्वलित करने वाले मामलों का पुनर्विलोकन करेगा;

vi. प्राधिकरण, उक्त अधिसूचना के उपबंधों के अभिकथित अतिक्रमण या उल्लंघन के मामलों में स्वप्रेरण से या किसी व्यक्ति या निकाय या संगठन द्वारा किए गए परिवाद के आधार पर जांच या पुनर्विलोकन करेगा;

vii. प्राधिकरण, उक्त अधिनियम की धारा 19 के अधीन परिवाद फाइल करने के लिए प्राधिकृत है;

viii. प्राधिकरण, उसके समक्ष तथ्यों को सत्यापित करने के लिए ऐसी कार्रवाई करेगा, जो उक्त अधिनियम की धारा 10 के अधीन अपेक्षित हो।

7. प्राधिकरण, अपने कृत्यों में पारदर्शिता बनाए रखने के उद्देश्य के लिए एक समर्पित वेबसाइट तैयार करेगा और इसके कृत्य, जिसके अंतर्गत बैठकों में कार्यसूची, बैठकों का कार्यवृत्त, प्रत्येक बैठकों में किए गए विनिश्चय, उक्त अधिसूचना के अतिक्रमण तथा उल्लंघन के मामलों में सिफारिशें और ऐसे अतिक्रमण तथा उल्लंघन पर की गई कार्रवाईयां, न्यायालय मामले, जिसके अंतर्गत न्यायालयों के आदेश भी हैं और संघ राज्यक्षेत्र प्रशासन की अनुमोदित तटीय जोन प्रबंध योजना से संबंधित सूचना डालेगा।

8. प्राधिकरण, छह माह में कम से कम एक बार अपने क्रियाकलापों की रिपोर्ट राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को भेजेगा।

[फा. सं.: 12-5/2005-आईए. III. (भाग IV)]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 23rd February, 2022

S.O. 832(E).—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes the Andaman and Nicobar Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years, with effect from the date of publication of this order in the Official Gazette, namely:-

Sl. No.	Members	Status
(1)	(2)	(3)
1.	Chief Secretary Andaman and Nicobar Administration	Chairman, <i>ex-officio</i> ;
2.	Principal Secretary (Revenue) Andaman and Nicobar Administration or his nominee	Member, <i>ex-officio</i> ;
3.	Principal Secretary (Environment and Forests), Andaman and Nicobar Administration or his nominee	Member, <i>ex-officio</i> ;
4.	Secretary (Fisheries) Andaman and Nicobar Administration or his nominee	Member, <i>ex-officio</i> ;
5.	Prof. Ramachandran, Former Vice Chancellor, University of Madras, Chennai, Tamil Nadu	Member;
6.	Dr. S. Srinivasalu, Director, Institute for Ocean Management (IOM), Anna University, Chennai	Member;
7.	Head, Andaman and Nicobar Environment Team (ANET), Port Blair	Member;
8.	Principal Chief Conservator of Forests (Forest Clearance & Coastal Regulation Zone), Department of Environment and Forests	Member-Secretary, <i>ex-officio</i> .

2. The Authority shall have its headquarters at Port Blair.

3. The quorum for the meeting of the Authority shall be one-third of the total number of its Members.

4. A Member, other than an *ex-officio* Member, shall be paid allowances as per the norms decided by the Central Government.

5. In order to avoid any conflict of interest, the Members shall recuse themselves from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered consultancy service.
6. The Authority shall, for the purposes of protecting and improving the quality of the costal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the Union territory of Andaman and Nicobar Administration, take the following measures, namely -
- i. the Authority shall, after receiving the application for approval of project, proposal, examine the same if it is in accordance with the approved Coastal Zone Management Plan and within the requirements of the Island Protection Zone notification issued by the Government of India in the erstwhile Ministry of Environment and Forests and published vide number S.O.20(E), dated the 6th January, 2011 (hereinafter referred to as the said notification), and make recommendations for approval of such project to the concerned authority, as specified in the said notification, within a period of sixty days from the date of receipt of such application;
 - ii. the Authority shall regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;
 - iii. the Authority shall be responsible for enforcing and monitoring the provisions of the said notification;
 - iv. the Authority shall examine the proposals received from the Union territory Administration for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan and make specific recommendations thereon, to the National Coastal Zone Management Authority;
 - v. the Authority shall inquire into cases of alleged violation of the provisions of the said Act or the rules made thereunder, and review the cases involving violations or contraventions of the provisions of the said Act and the rules made thereunder;
 - vi. the Authority shall inquire or review cases of violations or contraventions of the said notification suo-moto, or on the basis of a complaint made by any individual or body or organisation;
 - vii. the Authority shall be authorized to file complaints under section 19 of the said Act;
 - viii. the Authority shall take such action as may be required under section 10 of the said Act, to verify the facts of the cases before it.
7. The Authority shall, for the purpose of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meetings, minutes of the meetings, decisions taken in each meeting, recommendations for matters on violations and contravention of the said notification and actions taken on such violations and contraventions, court matters including the orders of the courts and the approved Coastal Zone Management Plan of the Union territory Administration.
8. The Authority shall furnish reports of its activities at least once in six months to the National Coastal Zone Management Authority.

[F. No: 12-5/2005-IA.III(Vol.IV)]

DR. SUJIT KUMAR BAJPAYEE, Jt. Secy.

F.No.APCCF/EPA/1/Vol.XIII/818

वन एवं पर्यावरण विभाग

DEPARTMENT OF ENVIRONMENT & FORESTS

अपर प्रधान मुख्य वन संरक्षक (तटवर्ती अंचल विनियम एवं वन संरक्षण)/नोडल अधिकारी,
वन(संरक्षण)अधिनियम/सदस्य सचिव, अण्डमान तथा निकोबार तटवर्ती अंचल प्रबंध प्राधिकरण
APCCF (CRZ/FC) / NODAL OFFICER, FCA & MS, A&NCZMA
वन सदन, हैडो, श्री विजय पुरम / VAN SADAN, HADDO, SRI VIJAYA PURAM
Ph.No:03192-233369, Email:apccf.crzfc@gmail.com

श्री विजय पुरम / Sri Vijaya Puram, दिनांक / Dated 23rd January, 2025

सेवा में / To,

Dr. H.Kharkwal
Scientist 'F'/Director (CRZ)
Ministry of Environment, Forest and Climate Change
Room No.101, Vayu Wing,
Indira Paryavaran Bhawan, New Delhi.

विषय / Sub: Issue of Gazette Notification for Re-constituting the Andaman & Nicobar
Coastal Zone Management Authority -reg.

संदर्भ / Ref: 1. MoEF&CC's Notification S.O.832(E) dated 23.02.2022.
2. MoEF&CC's Letter No.12-5/2005-IA.III (Vol.IV) (E-111973) dated
13.01.2025.

महोदय / Sir,

Kind attention is invited to the notification at Sl. No.01, through which the
Ministry constituted the ANZMA with a validity of three years, ending on 22.02.2025.

In this regard, I am enclosing herewith a draft notification for the Andaman
and Nicobar Coastal Management Authority (A&CZMA) for publishing in gazette
notification, approved by the Competent Authority, for your kind perusal.

Further, as desired vide letter at Sl. No. 02, the details of the members
(Experts) and NGO in the prescribed format are also attached for your kind perusal.

In this regard, it is requested you to kindly arrange to notify the ANZMA at
the earliest please.

Encl: As above.

Yours faithfully,

अपर प्रधान मुख्य वन-संरक्षक / Additional Principal Chief Conservator of Forests
(तटवर्ती अंचल एवं वन संरक्षण / CRZ & FC)
सदस्य सचिव, अण्डमान तथा निकोबार तटवर्ती अंचल प्रबंध प्राधिकरण
and Member Secretary, A&N CZMA
वन सदन, हैडो, श्री विजय पुरम / Van Sadan, Haddo, Sri Vijaya Puram

Draft Notification

In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes the Andaman and Nicobar Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years, with effect from the date of publication of this order in the Official Gazette, namely:-

Sl.No.	Members	Status.
1.	Chief Secretary Andaman and Nicobar Administration	Chairman, ex-officio;
2.	Commissioner-cum -Secretary (Revenue) or Principal Secretary (Revenue), A and N Administration or their nominee	Member, ex-officio;
3.	Commissioner-cum-Secretary (Environment and Forests) or Principal Secretary (Environment & Forests), A and N Administration or their nominee	Member, ex-officio;
4.	Secretary (Fisheries) Andaman and Nicobar Administration	Member, ex-officio;
5.	Dr. S. Balaji, Professor & Head, Department of Coastal Disaster Management, Pondicherry University, Sri Vijaya Puram Campus, Andaman & Nicobar Islands.	Member;
6.	Dr. Lal Ji Singh, Additional Director (Scientist 'F') & Head, Botanical Survey of India, Andaman & Nicobar Regional Centre, Sri Vijaya Puram	Member;
7.	Head, Andaman and Nicobar Environment Team (ANET), Sri Vijaya Puram	Member;
8.	Additional Principal Chief Conservator of Forests (Forest Clearance & Coastal Regulation Zone), Department of Environment and Forests	Member Secretary, ex-officio;

2. The Authority shall have its headquarters at Port Blair.

3. The quorum for the meeting of the Authority shall be one-third of the total number of its Members.

4. A Member, other than an ex-officio Member, shall be paid allowances as per the norms decided by the Central Government.

5. In order to avoid any conflict of interest, the Members shall recuse themselves from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered consultancy service.

6. The Authority shall, for the purposes of protecting and improving the quality of the costal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the Union territory of Andaman and Nicobar Administration, take the following measures, namely: -

i. the Authority shall, after receiving the application for approval of project proposal, examine the same if it is in accordance with the approved Coastal Zone Management Plan and within the requirements of the Island Protection Zone Notification 2011 or Island Coastal Regulation Zone (ICRZ) Notification 2019, issued by the Ministry of Environment, Forests and Climate Change, Government of India and published vide number S.O.20(E), dated the 6th January, 2011 and S.O.1242(E) dated 8th March, 2019 respectively (hereinafter referred to as the said notifications), and make recommendations for approval of such project to the concerned authority, as specified in the said notifications, within a period of sixty days from the date of receipt of such application;

ii. the Authority shall regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notifications;

iii. the Authority shall be responsible for enforcing and monitoring the provisions of the said notifications through District level Committees;

iv. the Authority shall examine the proposals received from the Union Territory Administration for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal

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3. The quorum for the meeting of the Authority shall be one-third of the total number of its Members.

4. A Member, other than an ex-officio Member, shall be paid allowances as per the norms decided by the Central Government.

5. In order to avoid any conflict of interest, the Members shall recuse themselves from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered consultancy service.

6. The Authority shall, for the purposes of protecting and improving the quality of the costal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the Union territory of Andaman and Nicobar Administration, take the following measures, namely: -

i. the Authority shall, after receiving the application for approval of project proposal, examine the same if it is in accordance with the approved Coastal Zone Management Plan and within the requirements of the Island Protection Zone Notification 2011 or Island Coastal Regulation Zone (ICRZ) Notification 2019, issued by the Ministry of Environment, Forests and Climate Change, Government of India and published vide number S.O:20(E), dated the 6th January, 2011 and S.O.1242(E) dated 8th March, 2019 respectively (hereinafter referred to as the said notifications), and make recommendations for approval of such project to the concerned authority, as specified in the said notifications, within a period of sixty days from the date of receipt of such application;

ii. the Authority shall regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notifications;

iii. the Authority shall be responsible for enforcing and monitoring the provisions of the said notifications through District level Committees;

iv. the Authority shall examine the proposals received from the Union Territory Administration for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal

Zone Management Plan and make specific recommendations thereon, to the National Coastal Zone Management Authority;

v. the Authority shall inquire into cases of alleged violation of the provisions of the said Act or the rules made thereunder, through Coastal Regulation Zone Violation Scrutiny Committee and District Level Committees as per the Standard Operation Procedure for processing of complaint/grievances on violation under CRZ area, and review the cases involving violations or contraventions of the provisions of the said Act and the rules made thereunder;

vi. the Authority shall inquire or review cases of violations or contraventions of the said notification suo-moto, or on the basis of a complaint made by any individual or body organisation;

vii. the Authority shall be authorized to file complaints under section 19 of the said Act;

viii. the Authority shall take such action as may be required under section 10 of the said Act, to verify the facts of the cases before it;

ix. the Authority shall issue directions as may be required under section 5 of the said Act.

7. The Authority shall, for the purpose of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meetings, minutes of the meetings, decisions taken in each meeting, recommendations for matters on violations and contravention of the said notification and actions taken on such violations and contraventions, court matters including the orders of the courts and the approved Coastal Zone Management Plan of the Union territory Administration.

8. The Authority shall furnish reports of its activities at least once in six months to the National Coastal Zone Management Authority.

(Authorized Signatory)

अण्डमान निकोबार प्रशासन
 ANDAMAN AND NICOBAR ADMINISTRATION
 वन एवं पर्यावरण विभाग
 DEPARTMENT OF ENVIRONMENT & FORESTS

मुख्य वन सहायक (सहायक अंचल एवं वन संरक्षण)/नोडल अधिकारी, वन (संरक्षण)
 अधिनियम/सदरथ सचिव, अण्डमान तथा निकोबारसदरथली अंचल संचय प्राधिकरण
 CCF (CZ & FC) / NODAL OFFICER, FCA & MS, A & NCZMA
 (चथाम, पोर्ट ब्लेयर) CHATHAM, PORT BLAIR

पोर्ट ब्लेयर/ Port Blair, दिनांक Dated 19th December, 2012

ORDER/ 343

The Chief Secretary, Andaman & Nicobar Administration is pleased to constitute the following District Level Committees to assist the Andaman & Nicobar Coastal Zone Management Authority in enforcement and monitoring of the provisions of the CRZ / IPZ Notification, 2011 :-

1.	South Andaman District	
i.	District Magistrate	- Chairman
ii.	Divisional Forest Officer(SA/LA/HL)	- Members
iii.	Secretary, PBMC, Port Blair	- Member
iv.	Executive Engineer, ALHW, Little Andaman	- Member
v.	Assistant Engineer, APWD, Havelock	- Member
vi.	Chief Executive Officer, Zilla Parishad	- Member
vii.	Chairman Tribal Council, Little Andaman	- Member
viii.	3 Representatives of Coastal communities including from fisherfolk Members (To be nominated by the Chairman)	- Members
x.	Assistant Commissioner, Settlement, Revenue	- Member Secretary
2.	North and Middle Andaman District	
i.	District Magistrate	- Chairman
ii.	Divisional Forest Officer(DP/MB/MA)	- Members
iii.	Executive Engineer, APWD, (DP/MB/Rangat)	- Members
iv.	Chief Executive Officer, Zilla Parishad	- Member
v.	3 Representatives of Coastal communities including from fisherfolk Members (To be nominated by the Chairman)	- Members
vi.	Assistant Commissioner, Settlement, Revenue (DP)	- Member Secretary
3.	Nicobar District	
i.	District Magistrate	- Chairman
ii.	Divisional Forest Officer(ND)	- Member
iii.	Executive Engineer, APWD, (GN/CN)	- Members
iv.	Chairman Tribal Council (CN/Kamorta/Teresa/Katchal)	- Members
v.	3 Representatives of Coastal communities including from fisherfolk Members (To be nominated by the Chairman)	- Members
vi.	Assistant Commissioner, ND (Revenue)	- Member Secretary

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The terms of the Committee are as under

1. The Committee shall ensure that CRZ provisions are followed as per the CZMP/IMP plans and guidelines associated with that in their respective districts and shall report any violations thereof to the ANCZMA
2. The Committee shall enquire into the allegations received by it or referred by the ANCZMA on CRZ violations and shall submit report to the ANCZMA
3. The Committee shall conduct survey on dwelling units of the traditional coastal communities, which were constructed without formal approvals under CRZ, 1991 and shall recommend for its regularization as per the provisions of section 6(d) of the CRZ/CPZ Notification, 2011.
4. The members of the Committee viz. DC's, DFO's, Secretary PBMC shall be responsible for reporting of CRZ violations in revenue, and forest areas and Port Blair Municipal area respectively.
5. The Committee shall submit monthly report on its activities to the ANCZMA.
6. The Chairman/authorized representative of the concerned District Level Committee, shall attend the ANCZMA meeting as Special invitees

[Signature]
 Member Secretary
 ANCZMA

**VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA**

Original Application No. 71 of 2023 (EZ)
(Earlier O.A. No.357/2023/EZ)

IN THE MATTER OF:

P. S. Saboo.... APPLICANT

VERSUS

Union Territory of Andaman & Nicobar Islands. RESPONDENT(S)

KNOW ALL to whom these present shall come that I , **Ritu Raj Singh** , aged about 53 years S/o Late Sri Sahdeva Singh working as, Additional Principal Chief Conservator of Forests (FC&CRZ) cum Member Secretary, ANZMA having office at Office of the PCCF, ANI, Haddo, Sri Vijaya Puram. The above named do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him:-

To act, appear and plead in the above-noted case in this Tribunal in which the same may be tried or heard subject to payment of fees by the Department of Environment and Forest, A&N Administration. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other applications/petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money AND cheques towards compensation, grant receipts thereof and to do all other lawful acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. And I/We the undersigned do hereby agree to ratify and confirm all lawful acts done by the Advocate or his substitute authorized by Tribunal in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. The

adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid in terms of M/o Law & Justice OMs/Orders/guidelines, to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Tribunal. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same unless it is erroneously settled and if the case prolongs for more than 3 years the fee shall be regulated in accordance with the guidelines of M/o Law & Justice issued from time to time.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this day of, March 2025.

Accepted subject to the terms of fees prescribed by M/o Law & Justice for cases in NGT.

Advocate

Gigi. C. George

Central Government Standing Counsel NGT (PB) New Delhi

Chamber No. 336, Lawyers Block, Saket District Court Mobile

No. 9810625315

E-Mail: gigicgeorge.adv42@yahoo.com

अपर प्रधान मुख्य वन संरक्षक
Additional Principal Chief Conservator of Fore
(तटवर्ती विनियमन अंचल एव संरक्षण)
(Coastal Regulation Zone & Forest Conserva
वन सदन, हैडो / Van Sadan, Haddo